

F. No. Standards/Organic/Misc-02/FSSAI-2018
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulation division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 29th June, 2018

Subject: Direction under Section 16 (5) of Food Safety and Standards Act, 2006 regarding compliance of Food Safety and Standards (Organic Foods) Regulations, 2017 published in the Official Gazette of India on dated 29th December, 2017 vide Notification No. CPB/03/ Standards/ FSSAI/2016.

Reference is drawn to Food Safety and Standards (Organic Foods) Regulations, 2017 published in the Official Gazette of India on dated 29th December, 2017 vide Notification No. CPB/03/Standards/FSSAI/2016. As per the notification, the Food Business Operator are required to ensure compliance of their existing and new products with all provisions of these regulations by 1st July, 2018 and Food Business Operator shall also comply with various regulations notified under Food Safety and Standards Act, 2006.

2. Based on various representations received from stakeholders and review of preparedness of the implementation of the above regulation, it has been decided to allow the use of non-detachable sticker with respect to FSSAI's Organic Logo as required in regulation 5(1) up-to 30th September, 2018.

3. The Food Business Operator manufacturing/processing or handling Organic Food shall have to obtain license under Food Safety and Standards Act, 2006 or get the organic food endorsed in their existing license through FLRS till 30th September, 2018.

4. Further, for the purpose of sub-regulation (2) of regulation 4 of said regulations, it is clarified that the small original producer or producer organisation may be same as for 'petty food manufacturer' under the Food Safety and Standards (Licensing and Registration of Food Businesses) Regulations, 2011, which is the businesses with an annual turnover not exceeding Rs 12 Lakhs per annum..

5. This issues with the approval of the Competent Authority in exercise of the power vested with Food Authority under Section 16(5) of Food Safety and Standards Act, 2006.


P. Karthikeyan

Assistant Director (Regulations/Codex)

To

1. All Food Safety Commissioner
2. All Authorised Officer, FSSAI
3. All Central Designated Offices of FSSAI

Copy for information to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. All Directors, FSSAI